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BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP(IB)No. 473/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company		Trilok Infracon (India) Pvt Ltd. -Vs- Forbesgunj Food Processing Pvt Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Kuldip Mallik Adv  
Labyanshree Sinha Adv

Petitioner

16/1/2018

**ORDER**

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Mr. Partha Kamal Sen, Interim Resolution Professional (IRP) has filed his Progress Report dated 11/12/2017 wherein it was stated that he is no more interested to work as RP.

Let notice be issued to Mr. Partha Kamal Sen, IRP, for appearing in person in Court on 19/02/2018.

List it on 19/02/2018.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)